

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).23604/2014

(Arising out of impugned final judgment and order dated 11-03-2014 in RP No. 2809/2013 passed by the National Consumer Disputes Redressal Commission, New Delhi)

M/S BALWANT SINGH AND SONS

Petitioner(s)

VERSUS

NATIONAL INSURANCE COMPANY LTD &amp; ANR.

Respondent(s)

Date : 30-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Rohit Sharma, Adv.  
Mr. Rounak Nayak, Adv.  
Mr. Atul Aggarwal, Adv.  
Mr. Anshul Chowdhary, Adv.  
Mr. Kumar Dushyant Singh, AORFor Respondent(s) Mrs. Nanita Sharma, AOR  
Mr. Vivek Sharma, Adv.  
Mr. Amardeep Sharma, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Arguments heard in part.

List the Special Leave Petition tomorrow (31 July  
2019).(SANJAY KUMAR-I)  
AR-CUM-PS(SAROJ KUMARI GAUR)  
COURT MASTER